

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

CORAM:

CP 109 (ND)/2015

**PRESENT: MS. DEEPA KRISHAN**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
12.01.2018**

**NAME OF THE COMPANY: Sh. Sanjeev Jain & Anr. Vs. M/s Angel  
Buildcon Pvt. Ltd. & Ors.**

**SECTION OF THE COMPANIES ACT: 397/398**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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	For the Petitioner:	Mr. Nikhil Jain, Advocate		
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	For the Respondent:	Mr. P.K. Mittal, Advocate		
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**ORDER**

Ld. Counsels of both parties submit that the compromise in this case has been affected and the terms of settlement are being reduced to an MOU which shall be filed within 2 weeks.

To come up on 31<sup>st</sup> January, 2018.

Sd-

**(Deepa Krishan)**  
**Member (T)**

Sd-

**(Ina Malhotra)**  
**Member (J)**